



क्षेत्रीय कार्यालय-उप्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad

Ref. No. :98...../NGT OA 590/19/2019/2020

Date11-06-2020.....

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in & ngt.filling@gmail.com

Sub: Compliance report in compliance to order passed by Hon'ble NGT, New Delhi on dated 02.01.2020 in matter of OA No. 590/2019, Dal Chand & Ors. Applicant(s) Versus D. P. Panchal & Co. & Ors.

Respected Sir,

With reference to the above subject mentioned above, the compliance report with regards to the order passed by Hon'ble NGT, New Delhi on dated 02.02.2020 in matter of OA No. 590/2019, Dal Chand & Ors. Applicant(s) Versus D. P. Panchal & Co. & Ors., is submitted for kind perusal and necessary action please.

Yours Sincerely

(Utsav Sharma)
Regional Officer

Copy to:

- 1- Member Secretary, U.P. Pollution Control Board, Lucknow for information.
- 2- Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action please.
- 3- Chief Environmental Officer, Circle-1, U.P. Pollution Control Board, Lucknow for information.
- 4- Chief Environmental Officer, Circle-1, U.P. Pollution Control Board, Lucknow for information.
- 5- Law Officer-I, U.P. Pollution Control Board, Lucknow for information.

Regional Officer

**COMPLIANCE REPORT
IN THE MATTER OF O.A NO. 590/2019**

TITLED

DAL CHAND & Ors

Versus

D.P. Panchal & Co. & Ors.

(As Per Hon'ble National Green Tribunal's Order Dated 02.01.2020)

1. Background

The Hon'ble National Green Tribunal had received an application relates to pollution caused by M/s D.P. Panchal & Co., Magnum Ventures Ltd., Carevel Medical Systems P. Ltd., P. Ent Labels, Skilltron and Krbi Ltd. in District Ghaziabad and that they are throwing chemicals in the form of pesticides, chlorinated solvents, petroleum chemicals, mercury PCBs, dioxins and other persisting organic pollutants polluting in environment and causing health hazard. In view of these allegations, Hon'ble Tribunal had directed that a Joint Committee comprising of representatives of Central Pollution Control Board (CPCB), District Administration, Ghaziabad and Uttar Pradesh Pollution Control Board (UPPCB) carry out the joint inspection and submit a factual and action taken report.

In compliance of the said orders, the Joint Committee had submitted its report and same has been perused by the Tribunal. Accordingly, Hon'ble Tribunal has passed necessary directions with regards to M/s Magnum Venture Ltd., M/s Carevel Medical System Private Limited, M/s D.P. Panchal & Co. and M/s P. Ent Labels in coherence with the recommendations made by the Joint Committee.

2. Status of Compliance of Industries and Action Taken Report

In compliance of Hon'ble Tribunal's orders dated 02.01.2020, notice has been issued to all concerned units to put up their representation vide Board's letter dated 21.01.2020, annexed as *Annexure (A-D)*. Present status of compliance of M/s Magnum Venture Ltd., M/s Carevel Medical System Private Limited, M/s D.P. Panchal & Co. and M/s P. Ent Labels with regards to observations highlighted in the report of the Joint Committee are as below:

A) M/s. Magnum Venture Ltd., 18/41, Site-4 Sahibabad Industrial Area, Ghaziabad

S.No.	Joint Committee Recommendation	Compliance Status
1	<p>As per the Analysis report of the sample of treated effluent from the outlet of ETP, values of analysed parameters are :-</p> <p>pH -7.5, TSS – 96mg/l, BOD – 25mg/l, COD – 197mg/l</p> <p>However, the readings observed in OCEMS during inspection are as follows:-</p> <p>pH – 7.97, TSS-17.18 mg/l, BOD-8.81 mg/l, COD-93.22 mg/l</p> <p>The above readings, although within the prescribed norms, indicate that there is difference in the values of parameters measured after analysis in laboratory and values shown in OCEMS. Hence, the industry may be directed to get the calibration</p>	<p>The unit was found complying with regards to discharge norms at the time of inspection. As per directions, unit has got the calibration of OCEMS done for pH,TSS,BOD and COD. Report is annexed as <i>Annexure I</i>.</p>

	of OCEMS done from recognized institution/ government agency and submit the calibration certificate to UPPCB and CPCB.	
2	The industry may be directed to maintain good housekeeping in the premises.	Directions issued. Unit has committed to maintain good house-keeping.
3	The industry may be directed to strictly abide by the Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries.	Unit is complying with the charter. After recycling of water, present fresh water requirement has come down to 7 KL/Ton.
4	Keeping in view the constraints of the area, the industry may be directed to maximize recycling of treated water in the process.	Recycling infrastructure is in place and treated water is being reused in process.

B) M/s Carevel medical System Private Limited, S-35,36 Site-IV, Industrial area, Sahibabad.

S.No.	Joint Committee Recommendation	Compliance Status
1	As per the Analysis report of the sample of treated effluent from the outlet of ETP, values of analysed parameters are :- pH -6.3 TSS – 98mg/l BOD – 29mg/l COD – 186mg/l The above parameters are found within the prescribed limits. Unit has not installed OCEMS at	Directions have been issued to the unit for installation of OCEMS, order for same has also been placed by the unit in March, 2020 (Copy annexed as <i>Annexure II</i>) Installation could not be completed due to lock down in the area. Unit has submitted that compliance with regards to installation shall be submitted within three weeks.

	outlet of ETP. Unit may be directed to install OCEMS.	
2	The industry has agreement with TSDF for disposal of hazardous waste, but industry may be directed to obtain hazardous waste authorization from UPPCB under the HWM Rules, 2016.	Hazardous Waste Authorization has been issued to the unit. Copy annexed as <i>Annexure III</i> .
3	The industry may be directed to maintain good housekeeping in the premises	Directions have been issued for maintaining proper house-keeping.
4	Keeping in view the constraints of the area and very less quantity of treated effluent discharge from the industry, the industry may be directed to maintain Zero Liquid Discharge.	Unit industrial water discharge permission is of only 3KLD process water. Unit has submitted its reply and sought time to install required units in ETP to meet ZLD requirement.
5	Industry may be directed to obtain NOC from CGWA for ground water extraction.	Unit has applied for obtaining NOC for abstraction of ground water. In compliance of Hon'ble National Green Tribunal order dated 28.08.2019 in OA 593/2017 Paryavaran Suraksha Samiti & Anr. Applicant(s) Versus Union of India & Ors., Regional Office, UPPCB, Ghaziabad has recommended for imposition of Environmental Compensation for illegal abstraction of ground water vide letter dated 27.05.2020. Copy of letter and said order is annexed as <i>Annexure IV</i> .

C) D.P. Panchal & co. S-62, Site-iv, Sahibabad, Industrial area, Ghaziabad.

S.No.	Joint Committee Recommendation	Compliance Status
1	Industry is a dry unit. No effluent is generated from the process. However, the industry may be directed to obtain consent air and water and Authorization under HWM rules, 2016 from UPPCB.	Unit is a non-polluting unit engaged in twisting of wires. Agreement for disposal of DG Set spent oil has been done with Bharat Oil & Waste Management Ltd., a TSDF facility (Copy annexed as <i>Annexure V</i>) and unit's application for Consent to Operate and HWM Authorization is under process.

D) M/s P. Ent Labels, (Parameshti Enterprises), S-23, Site-4, Sahibabad, Ghaziabad.

S.No.	Joint Committee Recommendation	Compliance Status
1	Industry is a dry unit. No effluent is generated from the process. Unit has obtained consent from UPPCB. Unit may be directed to obtain authorization under HWM Rules, 2016.	Unit has a valid Consent to Operate and Hazardous Waste Authorization. Copy of same is annexed as <i>Annexure VI</i> .

Compliance report is hereby submitted for your kind perusal.


(Ranjeet Singh)
Junior Engineer
UPPCB, Ghaziabad


(B.K. Singh)
Assistant Environmental Engineer
UPPCB, Ghaziabad

Regional Officer




क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad

A

संदर्भ संख्या : S231 /N.57/OA-590/2019/2020 दिनांक 21/01/2020

सेवा में,

M/s P ent Labels,(Per Mesh the enterprises),
Plot No. S-23, Site-4,
Sahibabad, Ghaziabad.

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या 590/2019 (आई०ए० नं-530/2019) Dal Chand & Ors. Applicant (s) Versus D.P. Panchal & Co. & Ors. में पारित आदेश दिनांक 02.01.2020 के अनुपालन के सम्बन्ध में।

कृपया उपरोक्त विषय का संदर्भ ग्रहण करने का कष्ट करें। आप अवगत है कि आपकी इकाई के विरुद्ध मा० मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या 590/2019 (आई०ए० नं-530/2019) Dal Chand & Ors. Applicant (s) Versus D.P. Panchal & Co. & Ors. में विचाराधीन है। उक्त ओ०ए० संख्या 590/2019 में पारित आदेश दिनांक 02.01.2020(प्रति संलग्न) के मुख्य अंश निम्नवत् है:-

"Industry is a dry unit. No effluent is generated from the process. Unit has obtained consent from UPPCB. Unit may be directed to obtain authorization under HWM Rules, 2016."

अतः आपको निर्देशित किया जाता है कि मा० एन०जी०टी० द्वारा पारित आदेश दिनांक 02.01.2020 का अक्षरशः अनुपालन करते हुए अनुपालन आख्या इस कार्यालय में एक सप्ताह के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा की दशा में इकाई के विरुद्ध अधिनियमान्तर्गत कार्यवाही एवं पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति बोर्ड मुख्यालय प्रेषित कर दी जायेगी। जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा।

संलग्नक:उपरोक्तानुसार।

भवदीय

(उत्सव शर्मा)
क्षेत्रीय अधिकारी

प्रतिलिपि:निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी, वृत्त-1, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. मुख्य विधि अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई०एन०एस०-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010
Website- www.uppcb.com, e-mail : roghaziabad@uppcb.com

क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad

(B)

संदर्भ संख्या : 5228/NAT/OA-590/20/9/2020

दिनांक 21/01/2020

सेवा में,

M/s Magnum Venture Ltd.
Plot No. 18/41, Site-4,
Sahibabad, Industrial area,
Ghaziabad.

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या 590/2019 (आई०ए० नं-530/2019) Dal Chand & Ors. Applicant (s) Versus D.P. Panchal & Co. & Ors. में पारित आदेश दिनांक 02.01.2020 के अनुपालन के सम्बन्ध में।

कृपया उपरोक्त विषय का संदर्भ ग्रहण करने का कष्ट करें। आप अवगत है कि आपकी इकाई के विरुद्ध मा० मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या 590/2019 (आई०ए० नं-530/2019) Dal Chand & Ors. Applicant (s) Versus D.P. Panchal & Co. & Ors. में विचाराधीन है। उक्त ओ०ए० संख्या 590/2019 में पारित आदेश दिनांक 02.01.2020 (प्रति संलग्न) के मुख्य अंश निम्नवत् है:-

"1. As per the Analysis report of the sample of treated effluent from the outlet of ETP, values of analysed parameters are :-

pH- 7.5, TSS – 96 mg/l, BOD – 25 mg/l, COD – 197 mg/l

However, the readings observed in OCEMS during inspection are as follows:-

pH- 7.97, TSS – 17.18 mg/l, BOD – 8.81 mg/l, COD – 93.22 mg/l.

The above readings, although within the prescribed norms, indicate that there is difference in the values of parameters measured after analysis in laboratory and values shown in OCEMS. Hence, the industry may be directed to get the calibration of OCEMS done from recognized institution/government agency and submit the calibration certificate to UPPCB and CPCB.

2. The industry may be directed to maintain good housekeeping in the premises.

3. The industry may be directed to strictly abide by the Charter for Water Recycling and Pollution Prevention in Pulp and Paper Industries.

4. Keeping in view the constraints of the area, the industry may be directed to maximize recycling of treated water in the process."

अतः आपको निर्देशित किया जाता है कि मा० एन०जी०टी० द्वारा पारित आदेश दिनांक 02.01.2020 का अक्षरशः अनुपालन करते हुए अनुपालन आख्या इस कार्यालय में एक सप्ताह के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा की दशा में इकाई के विरुद्ध अधिनियमान्तर्गत कार्यवाही एवं पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति बोर्ड मुख्यालय प्रेषित कर दी जायेगी। जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा।

संलग्नक: उपरोक्तानुसार।

भवदीय

(उत्सव शर्मा)
क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी, वृत्त-1, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. मुख्य विधि अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई०एन०एस०-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108

मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010

Website- www.uppcb.com, e-mail : roghaziabad@uppcb.com



क्षेत्रीय कार्यालय—उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad



संदर्भ संख्या : 5230 / N.S.T./OR-590/2019/2020 दिनांक 21/01/2020

सेवा में,

M/s D.P. Panchal & Co.
Plot No. S-62, Site-4,
Sahibabad Industrial area,
Ghaziabad.

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या 590/2019 (आई०ए० नं-530/2019) Dal Chand & Ors. Applicant (s) Versus D.P. Panchal & Co. & Ors. में पारित आदेश दिनांक 02.01.2020 के अनुपालन के सम्बन्ध में।

कृपया उपरोक्त विषय का संदर्भ ग्रहण करने का कष्ट करें। आप अवगत है कि आपकी इकाई के विरुद्ध मा० मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या 590/2019 (आई०ए० नं-530/2019) Dal Chand & Ors. Applicant (s) Versus D.P. Panchal & Co. & Ors. में विचाराधीन है। उक्त ओ०ए० संख्या 590/2019 में पारित आदेश दिनांक 02.01.2020(प्रति संलग्न) के मुख्य अंश निम्नवत् है:-

The borewell has also been found illegally operating.

“Industry is a dry unit. No effluent is generated from the process. However, the industry may be directed to obtain consent air and water and Authorization under HWM Rules, 2016 from UPPCB.”

अतः आपको निर्देशित किया जाता है कि मा० एन०जी०टी० द्वारा पारित आदेश दिनांक 02.01.2020 का अक्षरशः अनुपालन करते हुए ऑन लाइन आवेदन वेबसाइट पर <http://niveshmitra.up.nic.in> कर सहमति जल/वायु प्राप्त किया जाना एवं अनुपालन आख्या इस कार्यालय में एक सप्ताह के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा की दशा में इकाई के विरुद्ध अधिनियमान्तर्गत कार्यवाही एवं पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति बोर्ड मुख्यालय प्रेषित कर दी जायेगी। जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा।

संलग्नक:उपरोक्तानुसार।

भवदीय

(उत्सव शर्मा)
क्षेत्रीय अधिकारी

प्रतिलिपि:निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी, वृत्त-1, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. मुख्य विधि अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई०ए०ए०एस०-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108

मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010

Website- www.uppcb.com, e-mail : roghaziabad@uppcb.com



क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad

(D)

संदर्भ संख्या : S229 / N 47 / OA-590 / 2019 / 2020

दिनांक 29/01/2020

सेवा में,

मैसर्स केयरवेल मेडिकल सिस्टम प्रा०लि०,
प्लॉट नं० एस-35 व 36, साईट-4,
साहिबाबाद औद्योगिक क्षेत्र, गाजियाबाद।

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या 590/2019 (आई०ए० नं-530/2019) Dal Chand & Ors. Applicant (s) Versus D.P. Panchal & Co. & Ors. में पारित आदेश दिनांक 02.01.2020 के अनुपालन के सम्बन्ध में।

कृपया उपरोक्त विषय का संदर्भ ग्रहण करने का कष्ट करें। आप अवगत है कि आपकी इकाई के विरुद्ध मा० मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या 590/2019 (आई०ए० नं-530/2019) Dal Chand & Ors. Applicant (s) Versus D.P. Panchal & Co. & Ors. में विचाराधीन है। उक्त ओ०ए० संख्या 590/2019 में पारित आदेश दिनांक 02.01.2020 (प्रति संलग्न) के मुख्य अंश निम्नवत् है:-

"1. As per the Analysis report of the sample of treated effluent from the outlet of ETP, values of analysed parameters are :- pH- 6.3, TSS - 98 mg/l, BOD - 29 mg/l, COD - 186 mg/l.

The above parameters are found within the prescribed limits. Unit has not installed OCEMS at outlet of ETP. Unit may be directed to install OCEMS.

2. The industry has agreement with TSDF for disposal of hazardous waste, but industry may be directed to obtain hazardous waste authorization from UPPCB under the HMW Rules, 2016.

3. The industry may be directed to maintain good housekeeping in the premises.

4. Keeping in view the constraints of the area and very less quantity of treated effluent discharge from the industry, the industry may be directed to maintain Zero Liquid Discharge.

5. Industry may be directed to obtain NOC from CGWA for ground water extraction."

अतः आपको निर्देशित किया जाता है कि मा० एन०जी०टी० द्वारा पारित आदेश दिनांक 02.01.2020 का अक्षरशः अनुपालन करते हुए अनुपालन आख्या इस कार्यालय में एक सप्ताह के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा की दशा में इकाई के विरुद्ध अधिनियमान्तर्गत कार्यवाही एवं पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति बोर्ड मुख्यालय प्रेषित कर दी जायेगी। जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा।

संलग्नक: उपरोक्तानुसार।

भवदीय

(उत्सव शर्मा)
क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी, वृत्त-1, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. मुख्य विधि अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई०ए०ए०एस०-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108

मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010

Website- www.uppcb.com, e-mail : roghaziabad@uppcb.com



Newcon Consultants & Laboratories

An ISO 9001:2015, ISO 14001:2015, OHSAS 18001:2007 Certified Laboratory
 NABL ISO/IEC 17025:2005 (Testing, Cert. No. TC-5525) Accredited Laboratory
 Recognised with MOEFCC & U.P. Pollution Control Board

Website: www.newconlab.com



ISO 9001



OHSAS 18001

Annexure - A
 ANNEXURE - 1

Calibration Certificates

Certificates No. Issue Date	NCL/ENV/CAL/24/02/2020/101, 24.02.2020	Page No.	01 of 02
Company Name and Address	Magnum Venture Limited, 18/41, Site-IV Industrial Area Sahibabad, Ghaziabad (UP)	Sampling Date Start Sampling Date End UUC Condition	06/02/2020 13/02/2020 Good

Description of Sample

Instrument S.No.14350252, Detector UV-VIS
 Nomenclature :- On line meter (pH TSS BOD COD)

Methods Details

S.No.	Parameters	Test Methods	Edition/Revision	Year
1.	pH	APHA-4500	12 th Edition	2012
2.	Total Suspended Solids (TSS)	APHA-4500	12 th Edition	2012
3.	Chemical Oxygen Demand (COD)	APHA-4500	12 th Edition	2012
4.	Biological Oxygen Demand (BOD) at 20 °C for 5 days	IS 3025 (B-4) 1993	12 th Edition	2012

Reference Standards	Calibration Purpose	Humidity	Temperature	Analysis Performed at
APHA/BIS Methods	On line Meter calibration	50 ± 15 %	25 ± 2 °C	Lab

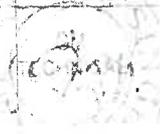
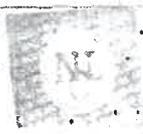
Calibration Procedure

Comparison with Standard Test Methods of American Public Health Association (APHA) and BIS Test Methods

S.No.	Master Test Method's results	UUC Value (Unit-)	Variation	% Error
1	7.67	7.77	0.10	1.3
2	7.62	7.82	0.20	2.6
3	7.75	7.89	0.14	1.8
4	7.77	7.85	0.08	1.0
5	7.62	7.73	0.11	1.4
6	7.85	7.90	0.05	0.6
7	7.80	7.95	0.15	1.9
8	7.50	7.85	0.35	4.7

Average % Error = 1.9 %

[Signature]



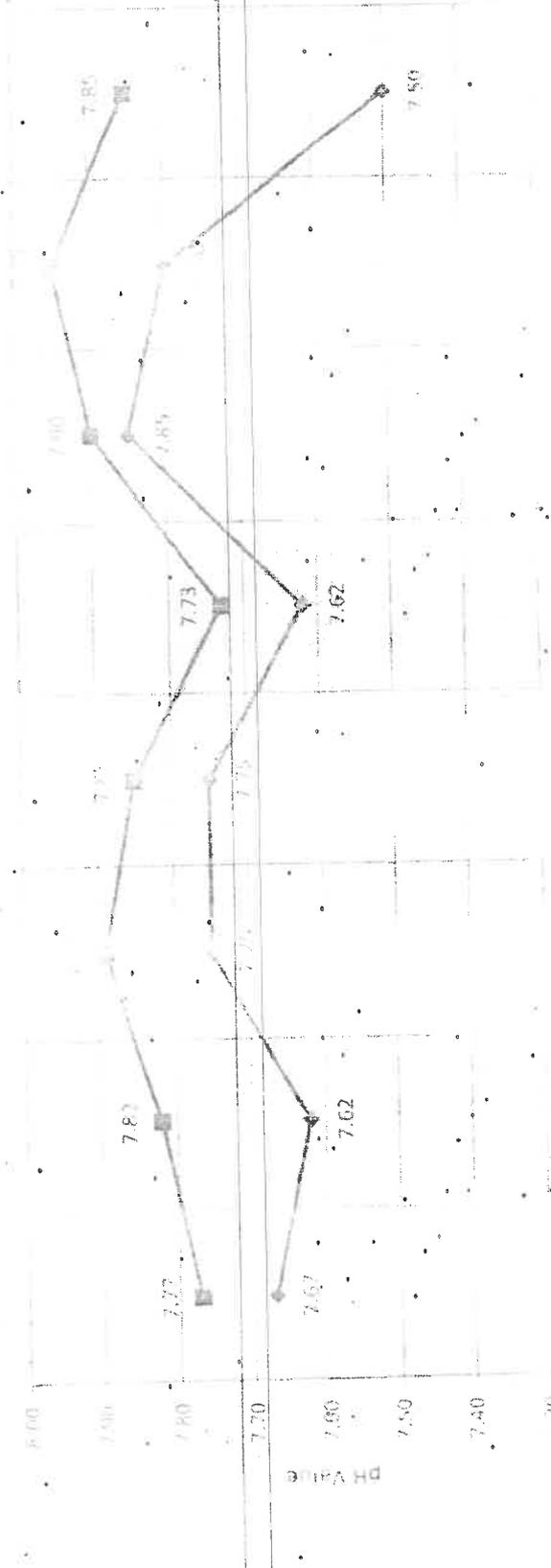
Newcon Consultants & Laboratories



NCL/ENV/CAL/24/07/20120/101, 24.02.2020

Magnum Venture Limited
18/41, Site-IV Industrial Area Sahibabad, Ghaziabad (UP)

pH Calibration Chart



06.02.2020, 13:12Hr
07.02.2020, 11:38Hr
10.02.2020, 12:23Hr
11.02.2020, 11:45Hr
13.02.2020, 14:33Hr

Sampling Date
10.02.2020



Annexure - A

Newcon Consultants & Laboratories

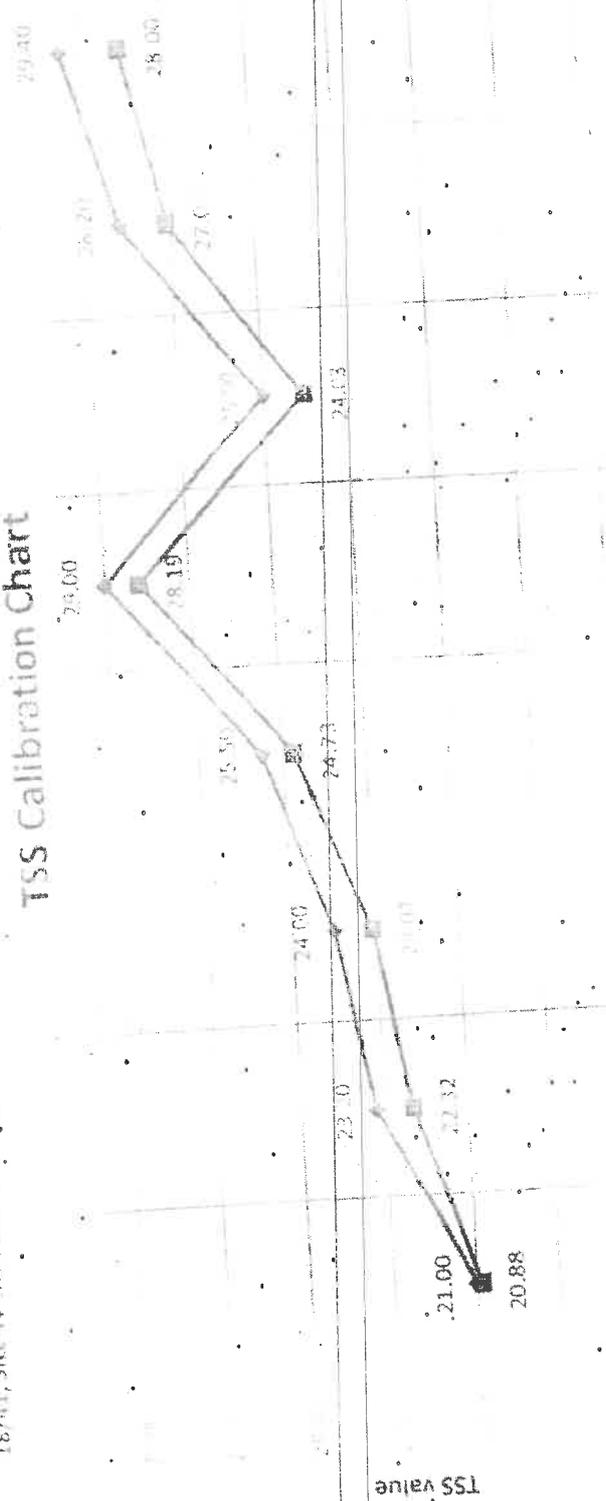
An ISO 9001:2015 ISO 14001:2015 OHSAS 18001:2007 Certified Laboratory
KARI ISO 17025:2005 (164187) Cert No. TC-85261 Accredited Laboratory
Recognized with MOEF, CI & IIT, Pollution Control Board



NCI/ENV/CAL/24/02/2020/101, 24.02.2020

Magnum Venture Limited,
18/41, Site-IV Industrial Area, Sahibabad, Ghaziabad (UP)

TSS Calibration Chart



13.02.2020, 12:33Hr

12.02.2020, 13:45Hr

11.02.2020, 11:49Hr

10.02.2020, 12:23Hr

09.02.2020, 11:49Hr

08.02.2020, 11:18Hr

07.02.2020, 11:38Hr

06.02.2020, 13:16Hr

DATE

Signature



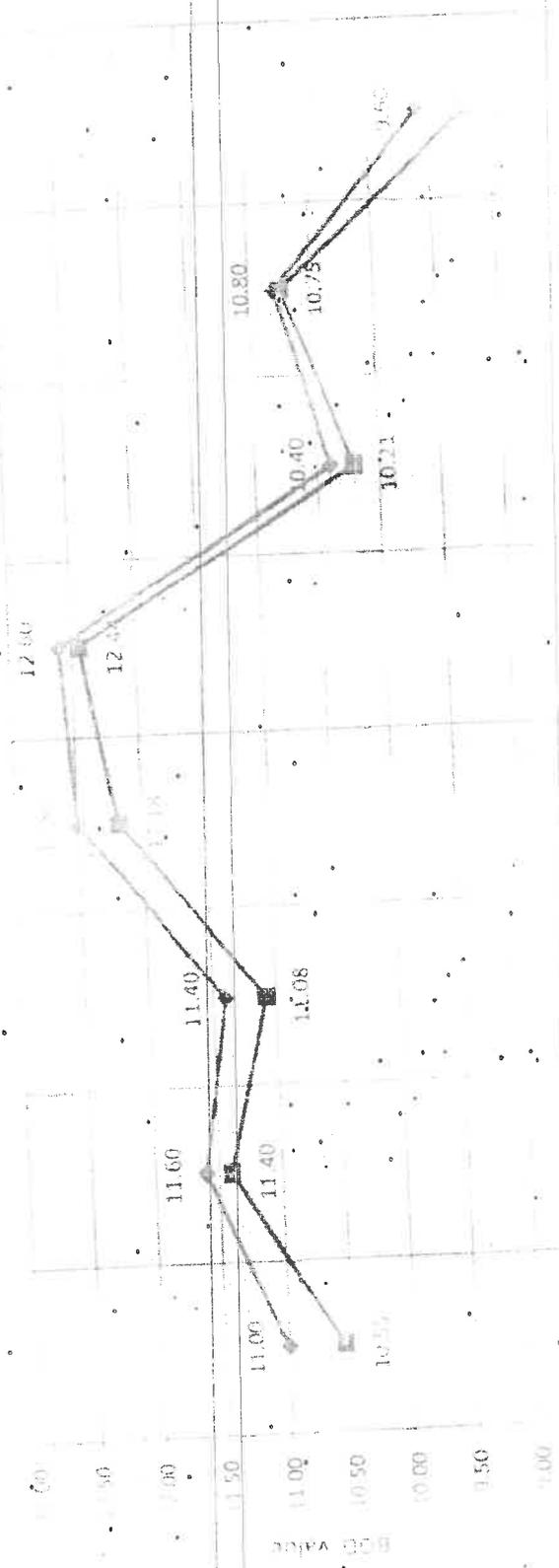
Newcon Consultants & Laboratories

20, Sector-14, Gurgaon, Haryana
 NABL (No. 1002) Certified Laboratory for
 Environmental Monitoring & Lab. Analysis
 Website: www.newcon.com

NCI/ENV/CAL/24/02/20120/101; 24.02.2020

Magnum Venture Limited
 18/41, Site-IV Industrial Area Sahibabad, Ghaziabad (UP)

BOD Calibration Chart



Sampling Date	Method	Result
05.02.2020, 13:26Hr		11.00
07.02.2020, 11:38Hr		11.60
08.02.2020, 11:18Hr		11.40
09.02.2020, 11:45Hr		12.40
10.02.2020, 10:40		10.40
11.02.2020, 11:45Hr		10.21
12.02.2020, 13:43Hr		10.80
13.02.2020, 14:14Hr		11.60



Newcon Consultants & Laboratories



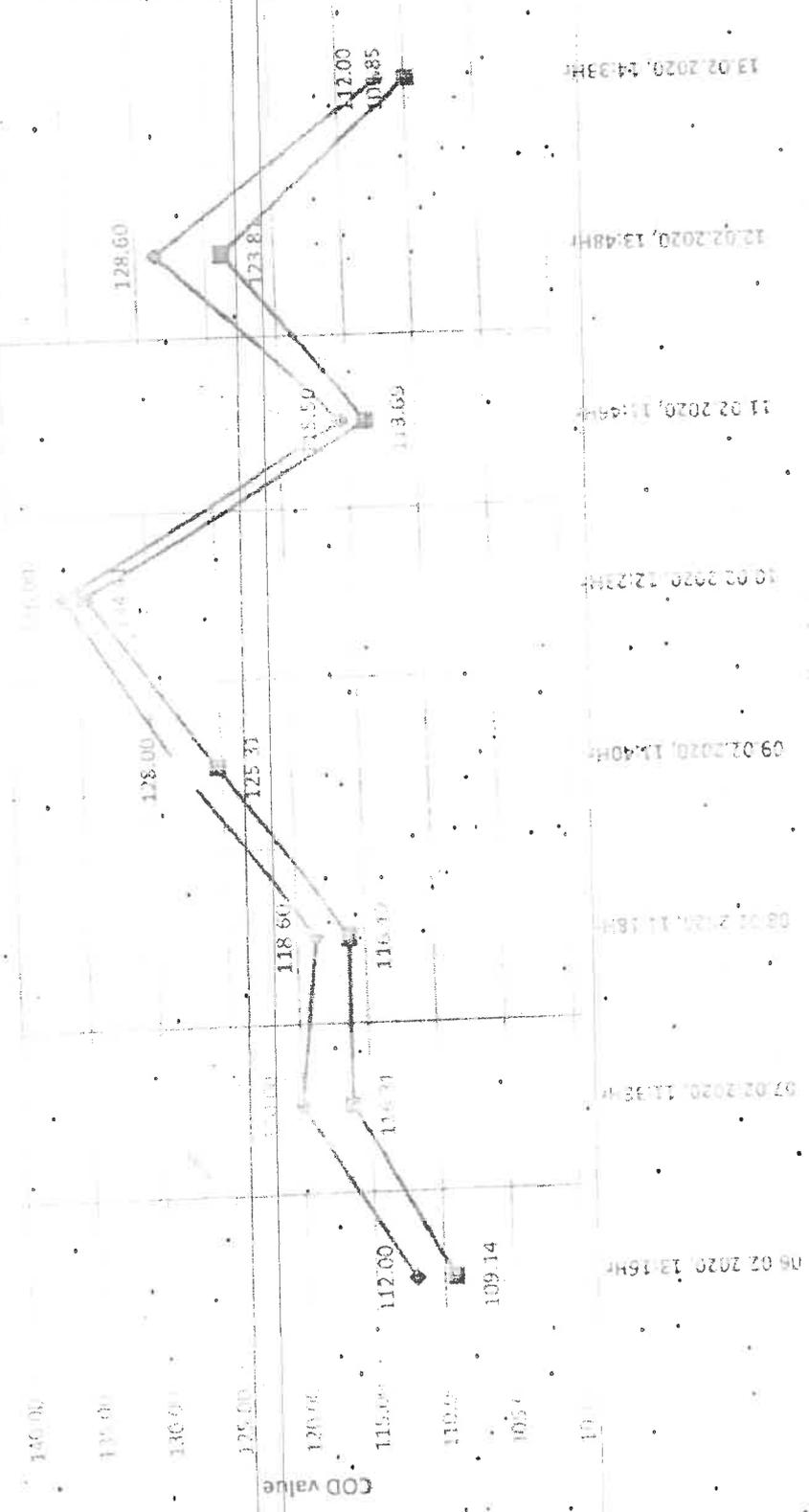
An ISO 9001:2015, ISO 14001:2015, OHSAS 18001:2007 Certified Organization
 NABL Accredited (17024-2005) Testing Cent. No. TC-5820 Accredited Laboratory
 for analysis of MOHA's & D.P. Pollution Control Board



NCL/INV/CAL/24/02/20120/101_24.02.2020

Magnum Venture Limited,
 18/01 Site-IV Industrial Area Sahibabad, Ghaziabad (UP)

COD Calibration Chart



CALIBRATION REPORT

TO,
Magnum Ventures Limited
18/41, Site-IV, Industrial Area,
Sahibabad, Ghaziabad

NAME OF THE INSTRUMENT : ONLINE EFFLUENT QUALITY MONITORING SYSTEM
MAKE : s::can, AUSTRIA
INSTRUMENT : Spectro::lyser, pH
SAMPLE LOCATION : ETP FINAL OUTLET/DISCHARGE
DATE OF CALIBRATION : 2 Feb, 2020
CALIBRATION DUE DATE : 01 May, 2020

Diagnostic Checks	Pass / Fail	Pass
Physical Check	Dimensions & designed characteristics Hardware & Software Sensor function test	Pass Pass Pass
Power Supply Test	230V AC	Pass
INSTRUMENTS	STANDARD/LAB VALUES	EQMS VALUES
SPECTRO::LYSER: TSS (ppm) (VALIDATION WITH LAB STANDARD)	20.00 47.00	24.18 45.78
SPECTRO::LYSER: COD (ppm) (VALIDATION WITH KNOWN KHP STANDARD)	100.00 250.00 500.00	98.10 248.78 497.00
SPECTRO::LYSER: BOD (ppm) (VALIDATION WITH LAB STANDARD)	10.00 18.00	11.00 19.00
Parameter :pH (units) (VALIDATION WITH KNOWN BUFFERS)	4.00 pH 7.00 pH	4.00 pH 6.99 pH

Conclusion & Results: The system has been validated and calibrated with known standards and found operational satisfactory.

CALIBRATED BY: Varun Sharma

CHECKED BY: Sheetal Dhumale



MAAS**MAAS ENGINEERS**

D-333/12, Laxmi Nagar, New Delhi-110092 Ph.: 8287907984

Commercial Offer

Date: 17/03/2020

Quotation: ME/19-20/311

To,
Carevel Medical Systems Pvt Ltd
S-35,36, Site -IV Industrial Area
Sahibabad, Ghaziabad (UP)

Kind Attn: Mr. Manish Mishra

Subject: **Offer for Online Effluent Monitoring System.**

Dear Sir,

We wish to introduce ourselves as one of the leading company in online monitoring solutions for effluent and stack emission as well as service provider.

We hope you will find your requirement and looking forward for your valuable order as soon as possible.

In case of any Enquiry feel free to contact us for further information.

Thanking you and assuring you the best service of all time.

MAAS**MAAS ENGINEERS**

D-333/12, Laxmi Nagar, New Delhi-110092 Ph.: 8287907984

ITEM	DESCRIPTION	QUANTITY	Unit Price
1	Hemera L600 Online Water Quality Analyser – Make- Hamera , France COD/BOD/TSS/pH Data Transfer to CPCB and SPCB Data sheet attached with this quotation.	1	Rs 5,75,000

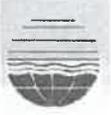
Commercial Terms and Conditions:

Price:	Five Lakh Seventy Five Thousand Only.
Packaging and Forwarding:	2% of Basic Cost Extra
Insurance:	In your scope
Sales Tax:	GST @ 18 % Extra
Freight Charges:	Extra As per actual
Delivery Period:	Within 1-2 weeks from the date of receipt of your Technically and commercially clear purchase order
Terms of Payment:	50% Advance, 40 % against PI and 10 % after Commissioning
Validity:	Our offer is valid for acceptance for a period of 180 Days from the date of here of.
Placement of Order:	We request you to place order on MAAS Engineers.

We hope you will find above in line with your requirement and now we look forward to receive your valued order at the earliest.

If require further clarification, please do not hesitate to contact us.

For MAAS Engineers**AMAN JAIN****Ph.: 8287907984**



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Ref. No : 9974/UPPCB/Ghaziabad(UPPCBRO)/HWM/GHAZIABAD/2019 Dated:
26/11/2019

To,

M/s CAREVEL MEDICAL SYSTEMS PVT LTD

S- 35 and 36 Site-IV Industrial Area, Sahibabad, Ghaziabad, GHAZIABAD, 201010

Tehsil : Loni

District : GHAZIABAD

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 9974 and 26/11/2019 .
2. Reference of application (No. and date) 6012922 and 18/09/2019 .
3. Mr SUNDAR BHALOTIA of M/s CAREVEL MEDICAL SYSTEMS PVT LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at S- 35 and 36 Site-IV Industrial Area, Ghaziabad .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule-I, Cat. 35.3 Chemical sludge from waste water treatment	Through TSDF	1.2 Ton/Annum
2	Schedule-I, Cat. 5.1 Used or spent oil	Authorised recycler or Incinerator	0.05 KL/Annum

1. The authorization shall be valid for a period of 25/11/2024 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

B Specific Conditions of Authorization

1. The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.
2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4. It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
5. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
6. In case of occurrence of an accident, complete details on Form-1.1 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
7. It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt

of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

8. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

9. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

10. Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

11. It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

12. The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

13. You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

14. It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

15. You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

16. You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

17. Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month. .

18. Ground water monitoring report of premises shall be submitted within one month.

19. Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

(Authorized Signatory)

Ashok
Kumar
Tiwari

Digitally signed by
Ashok Kumar Tiwari
Date: 2020.01.03
16:25:24 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P. Pollution Control Board, Ghaziabad for information and necessary action .

Ashok
Kumar
Tiwari

Digitally signed
by Ashok Kumar
Tiwari
Date: 2020.01.03
16:26:11 +05'30'

CEO/EE, I/C Circle _____



क्षेत्रीय कार्यालय—उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad

संदर्भ संख्या :
सेवा में,

6289 / (सो. एल) - 246/2020

दिनांक : 27/05/2020

क्षेत्रीय निदेशक,
केन्द्रीय भू-गर्भीय जल बोर्ड, उत्तरी क्षेत्र,
भूजल भवन, सेक्टर-बी, सीतापुर रोड योजना,
राम-राम बैंक चौराहा, लखनऊ-226021.
ई-मेल-rdnr-cgwb@nic.in

Mai

विषय:—माननीय राष्ट्रीय हरित अधिकरण, नईदिल्ली द्वारा O. A. No. 593/2017 पर्यावरण सुरक्षा समिति व अन्य बनाम भारत सरकार व अन्य में दिनांक 28.08.2019 को पारित आदेश के अनुपालन में मैसर्स CAREVEL MEDICAL SYSTEMS PVT LTD, S 35 and 36 Site-4 Industrial Area, Sahibabad, GHAZIABAD के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक संदर्भ ग्रहण करने का कष्ट करें। माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा O.A. No. 593/2017 पर्यावरण सुरक्षा समिति व अन्य बनाम भारत सरकार में दिनांक 28.08.2019 को पारित आदेश में विभिन्न प्रदूषण कारकों तथा स्रोतों से होने वाले प्रदूषण के दृष्टिगत केंद्रीय प्रदूषण नियंत्रण बोर्ड की आख्यानसार पर्यावरणीय क्षतिपूर्ति प्रशमन (Environmental Compensation) अधिरोपित किये जाने के सम्बन्ध में आवश्यक आदेश पारित किये गये हैं।

उक्त आदेश में 'Formula for Environmental Compensation for Illegal extraction of ground water' के सम्बन्ध में केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा तैयार की गयी प्रणाली को लागू किये जाने के सम्बन्ध में आदेश पारित किये गये हैं। उक्त प्रणाली के अनुसार Illegal extraction of ground water सम्बन्धी प्रकरणों में पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु केंद्रीय भूजल प्राधिकरण को अधिकृत किया गया है।

उक्त के क्रम में आपको अवगत कराना है की मैसर्स CAREVEL MEDICAL SYSTEMS PVT LTD, S 35 and 36 Site-4 Industrial Area, Sahibabad, GHAZIABAD एक Phosphating उद्योग है, जिनके द्वारा औद्योगिक प्रक्रिया हेतु भूजल का प्रयोग किया जाता है। इकाई द्वारा भूजल के प्रयोग किये जाने हेतु आन लाइन आवेदन नहीं किया गया है।

अतः माननीय अधिकरण द्वारा पारित आदेश दिनांक 28.08.2019 के अनुपालनार्थ मैसर्स CAREVEL MEDICAL SYSTEMS PVT LTD, S 35 and 36 Site-4 Industrial Area, Sahibabad, GHAZIABAD के सम्बन्ध में आख्या इस पत्र के साथ संलग्नकर अग्रिम आवश्यक कार्यवाही हेतु प्रेषित की जा रही है।

संलग्नक: उपरोक्तानुसार।

भवदीय,

(उत्सव शर्मा)

क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

- 1- जिलाधिकारी महोदय, गाजियाबाद।
- 2- सदस्य सचिव, केन्द्रीय भूजल प्राधिकरण, 18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली।
- 3- मुख्य पर्यावरण अधिकारी, वृत्त-1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई0एन0एस0-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160106

मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010

Environmental Compensation calculation for illegal extraction of ground water by M/s CAREVEL MEDICAL SYSTEMS PVT LTD, S 35 and 36 Site-4 Industrial Area, Sahibabad, GHAZIABAD.

1. M/s.CAREVEL MEDICAL SYSTEMS PVT LTD, S 35 and 36 Site-4 Industrial Area, Sahibabad, GHAZIABAD is a phosphating unit. Unit is a small scale Unit. Unit has been established in the year 2010.
2. Unit has been granted CTO water from UPPCB vide letter dated 04.11.2018 which was valid till 31.12.2019 with specific condition no 1 that "Industry shall provide the NOC from CGWA for extracting ground water within 3 months".
3. The unit has applied for renewal of CTO which is under consideration.
4. As per the information submitted by the industry, daily water consumption in the industry is about 05 KLD in CTO Water Application form.
5. The industry has One Bore well, capacity of 1 HP for abstraction of groundwater for industrial purpose.
6. The area Sahibabad (where the industry is situated) lies in over-exploited areas as categorized from the ground water resources point of view (CGWB, 2017).
7. At present, the unit does not have NOC from CGWA for abstraction of ground water. As per the information submitted by the industry, the industry has not applied for obtaining NOC from CGWA.

In view of the above, it is clear that the unit has not obtained NOC from CGWA for abstraction of ground water till now.

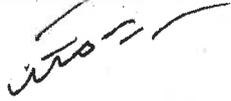
Hon'ble NGT in OA Paryavarán Suraksha Samiti & Anr Versus Union of India &Ors on dated 28.8.2019 passed orders for imposing Environmental Compensation for illegal extraction of ground water by any industry as per the report on "Assessment of Environmental Compensation In case of Illegal Extraction Of Ground Water" submitted by CPCB on 26.6.2019 to Hon'ble NGT.

As per the report following formula for Environmental Compensation for illegal extraction of ground water has been specified:-

ECGW = Water Consumption per Day x Environmental Compensation Rate for illegal extraction of ground water (ECRGw)x No. of Days x Deterrent Factor.

In view of the above, it seems that send a letter to CGWA for imposing EC for illegal extraction of ground water as per the above calculation and in compliance to the order passed by Hon'ble National Green Tribunal .The report is being submitted for your kind perusal and necessary action please.

Regional officer




(Ranjeet Singh)
JE


(B.K. Singh)
AEE

Item No. 02

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 593/2017
(W.P. (Civil) No. 375/2012)

Paryavaran Suraksha Samiti & Anr.

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

(Report filed in Original Application No. 593/2017)

Date of hearing: 19.08.2019

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

For Respondent (s): Mr. Shlok Chandra, Advocate for CPCB

ORDER

List again on 28.08.2019.

Adarsh Kumar Goel, CP

S.P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

August 19, 2019
Original Application No. 593/2017
(W.P.(Civil) No. 375/2012)
AK



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(BOWML)**

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for safe, legal & scientific Disposal of Hazardous Waste

Member # : BOWML/K/3799/20

June 08, 2021

Expiry Date : _____

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For Bharat Oil & Waste Management Ltd.

Singhania
Director



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UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Ref. No : 11581/UPPCB/Ghaziabad(UPPCBRO)/HWM/GHAZIABAD/2020 Dated: 28/05/2020

To,

M/s PARMESHTHI ENTERPRISES

S-23 SITE IV , SAHIBABAD INDUSTRIAL AREA, SAHIBABAD, GHAZIABAD, 201010

Tehsil : Bhojpur

District : GHAZIABAD

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 11581 and 28/05/2020 .
2. Reference of application (No. and date) 7964717 and 03/03/2020 .
3. Mr ANUJ JAIN of M/s PARMESHTHI ENTERPRISES is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at within premises .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule-I, Cat. 5.2 Wastes or residues containing oil	Through TSDF	0.5 Ton/Annum
2	Schedule-I, Cat. 5.3 Waste cutting oils	Authorised recycler or Incinerator	0.5 KL/Annum
3	Schedule-I, Cat. 33.1 Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	Through TSDF	5 Ton/Annum

1. The authorization shall be valid for a period of 27/05/2025 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

B Specific Conditions of Authorization

1. The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.
2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4. It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
5. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
6. In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

7. It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
8. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
9. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
10. Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
11. It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
12. The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
13. You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
14. It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.
15. You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
16. You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
17. Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month. .
18. Ground water monitoring report of premises shall be submitted within one month.
19. Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

(Authorized Signatory)

Ashok Kumar
Tiwari

Digitally signed by
Ashok Kumar Tiwari
Date: 2020.05.31
08:05:41 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Ghaziabad for information and necessary action .

**Ashok
Kumar
Tiwari**
CEO/EE, I/C Circle

Digitally signed by
Ashok Kumar Tiwari
Date: 2020.05.31
08:06:20 +05'30'